

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA NO. 659/1999

New Delhi, this the 2nd day of October, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)  
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Shri A N Singh, S/O (Late)  
Shri Ram Lakhan Singh  
r/o A-36, Gali No. 3  
Kabir Nagar, Delhi 94

Applicant.

(By Advocate Sh. H.C. Sharma)

vs.

Union of India, through  
Secretary, Dept. of Telecommunication  
Government of India, New Delhi

...Respondent

(By Advocate :Ms. Geetanjali Goel)

ORDER (ORAL)

Justice V.Rajagopala Reddy, VC (J)

The impugned order in this case is the order of Reversion dated 27.10.1998. The proceedings dated 21.2.2000 exonerating the applicant from all charges levelled against him, were placed before us. Since the impugned order was passed in view of the pendency of the disciplinary proceedings which are now culminated in his acquittal, the same is liable to be quashed.

2. The O.A. succeeds and is accordingly allowed. The impugned order is quashed and respondents are directed to grant all consequential benefits to the <sup>Applicant</sup>, by issue of proper order in accordance with rules. This shall be done within two months from the date of receipt of this order.

(GOVINDAN S. TAMPI)  
MEMBER (ADMN)

(V. RAJAGOPALA REDDY)  
VICE CHAIRMAN (J)

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